

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-352 (PB)/2017

IN THE MATTER OF:

M/s. ACPC Enterprises Applicant/Petitioner

Vs.

Affinity Beauty Salon Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant :
For the Respondent :

ORDER

On the request made on behalf of the learned Counsel for the petitioner, hearing is deferred for further consideration on 19th September, 2017.

— *Sd* —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— *Sd* —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

14.09.2017
V. Sethi